

File No.1-1415/FSSAI/Imports/2015
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Imports Division)
FDA Bhavan, Kotla Road, New Delhi-110 002

Dated, the 13th August, 2015


ORDER

Subject: Notification of FSSAI's Authorised Officer for Kandla Port under Section 47(5) of FSS Act 2006 - reg.

The Food Safety and Standards Authority of India has been established under the provisions of Food Safety and Standards Act, 2006 as a statutory body for laying down science based standards for articles of food and to regulate manufacture, storage, distribution, sale and import of food so as to ensure availability of safe and wholesome food for human consumption. Under the Food Safety and Standards Act, the Food Authority has a mandate of ensuring safety of food items imported into the country.

2. In terms of provisions contained in Section 25 read with section 47(5) of FSS Act, 2006, **Shri B.H. Waghela** (Superintendent), Customs Kandla Commissionerate, is hereby notified as the **Authorised Officer** for the jurisdiction of **Kandla Port** for imported food clearance from the date of order till further orders. The address and contact details of Authorised Officer are given below:

<p>Shri B.H. Waghela Authorised Officer (Kandla Port)</p>
<p>Food Safety and Standards Authority of India (A Statutory Authority established under the Food Safety & Standards Act, 2006) Regional Office- Western Region Near Balaji Temple Kandla- 370210 Telefax- 02836-271467 Tele Phone- 02836-271468/469 Email-aokandla@fssai.gov.in</p>


(Y.S. Malik)
Chief Executive Officer